

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt. Ltd. Applicant/petitioner

Vs.

Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 16.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:

Mr. Vijender Sharma, RP with Mr. Samesh Kalia, Mr. Harshit Agarwal, Advs.

Mr. Hashmat Nabi, Adv. for DCB

For the respondent

Mr. Narendra H. Sharma and Ms. Anindita Saha, Advs. for R-1

ORDER

CA-927(PB)/2019:-

Notice of the application.

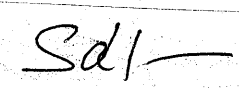
Mr. Narendra Sharma, learned counsel for the non-applicant-respondent No. 3 accepts notice. A copy of the application has been furnished to him. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List for arguments on 30.05.2019.

Notice be issued to the other unserved respondents by dasti process as well as other processes like email, WhatsApp etc.

List on 30.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)